

**DIVISION BENCH**

**ITEM NO. 105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**CP No. (IB) 98/ALD/2020**

**CORAM:**

- 1. SHRI RAJASEKHAR V. K,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5<sup>th</sup> APRIL, 2022, 2:30  
PM**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S MEGMA RFID &amp; LABELS PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING :**

Sh. Jagriti Singh, Adv.

: *For the petitioner.*

Sh. Vaibhav Tripathi, Adv

: *For the respondent.*

**ORDER**

Learned counsel on both sides present.

Ld. Counsel for the financial creditor seeks leave to withdraw the present petition on the ground of out of Court settlement.

In view of the submission made, CP NO.(IB)98/ALD/2020 is dismissed as withdrawn. File be consigned to the records.

Virendra Kumar Gupta

**Virendra Kumar Gupta  
Member (Technical)**

*—Sd—*

**Rajasekhar V.K.  
Member (Judicial)**

*Md. Zaid  
(Stenographer)*